Subject: Direction under Section 16 (5) of Food Safety and Standards Act, 2006 regarding compliance of Notification no. F.No. 1(94)2015/Notification P&L/Enf/FSSAI dated 25th May, 2016 relating to declaration of class title, trans fat content and saturated fat content on label of the food products.


2. Subsequently, requests have been received from stakeholders to further extend the compliance period w.r.t declaration of class title in order to liquidate the existing stock of their products. After due consideration, it has been decided to further extend the date of compliance of the above notification only w.r.t declaration of class title for a further period of two months i.e. up to 31st December, 2017.

3. This issues with the approval of the Competent Authority in exercise of the power vested with Food Authority under Section 16(5) of Food Safety and Standards Act, 2006.

To

1. All Food Safety Commissioner.
2. All Authorised Officer, FSSAI.
3. All Central Designated Offices of FSSAI.

Copy for information to:
1. PPS to Chairperson, FSSAI 2. PS to CEO, FSSAI 3. All Directors, FSSAI